

mixture of indigenouse rice bran oil and other oils before being subjected to the process of hydrogenation for conversion into vegetable product from excise duty to the extent of rupees thirty per quintal.

- (v) GSR 766 published in Gazette of India dated the 15th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83—CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 259/83—CE dated the 15th Oct. 1983 to the goods which are produced or manufactured in a free trade zone and brought to any other place in India.
- (vi) GSR 836(E) and 837(E) published in Gazette of India dated the 9th November, 1983, together with an explanatory memorandum seeking to reduce the basic excise duty on levey sugar from Rs. 19 per quintal to Rs. 17 per quintal and non-levey sugar from Rs. 31.80 to Rs. 24.00 per quintal respectively and to increase the additional duty of excise on levy sugar from Rs. 19.00 per quintal to Rs. 21 per quintal and on non-levey sugar from Rs. 18.20 to Rs. 26.00 per quintal respectively.
- (vii) GSR 838(E) published in Gazette of India dated the 9th Nov., 1983 together with an explanatory memorandum seeking to increase the additional duty of excise under the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and to reduce the basic duty of excise by a corresponding amount on cigarettes by suitable adjustment of the apportionment ratio under Notification Rs. 211/83—CE dated the 4th August, 1983, which prescribes the effective rates of duty for cigarettes both under the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special importance) Act,

1957. [Placed in Library. See No. LT—7040/83].

(4) A copy of the Life Insurance Corporation (Amendment) Regulations, 1983 (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 under subsection (3) of section 49 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT—7041/83].

(5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (4) above. [Placed in Library. See No. LT—7041/83].

## PUBLIC ACCOUNTS COMMITTEE

### *Hundred and Sixty-Sixth Report*

SHRI SUNIL MAITRA (Calcutta North East) : Sir, I beg to present.

“The Hundred and Sixty-sixth Report of the Public Accounts Committee (Hindi and English versions) on excesses over Voted Grants and Charged Appropriations for the year 1981-82 and Action Taken on their Hundred and twenty-first Report.

12.23 hrs.

## MARRIAGE LAWS (AMENDMENT) BILL

### *Report of Joint Committee*

SHRI K. MALLANA (Chitradurga) : Sir, I beg to present the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

## MARRIAGE LAWS (AMENDMENT) BILL

### *Evidence before Joint Committee*

SHRI K. MALLANA (Chitradurga) :

‘Sir, I beg to present the record of evidence (Volumes I and II) tendered before the